

Petrochemicals Corporation Limited (IPCL) distributes the plastics raw material through its regional offices and consignment stockists which operate from different locations in the country. (The stockists are selected by IPCL after thorough screening of the applications and short-listing them at different stages by the appropriate level committees based on their financial standing, business experience and other available infrastructure facilities.) Supplies of plastics raw material to its customers are regulated by IPCL as per allocations fixed for them based on individual customer's off-take from IPCL during 1982-83 and 1983-84. Due to tight availability of raw material, IPCL had to curtail supplies of LDPE to units having allocation of and above 5 MTs/month. Preference is given to the small scale units (94% of total customers) having allocation upto 5 MTs/month subject to availability. IPCL is also supplying small quantities on ad-hoc basis to the new units not covered by the allocation policy. No specific case of black-marketing of LDPE has been reported. As for lamination units, supplies are made on free release basis depending upon requirement/capacity of the unit and availability of the product.

12 00 hrs.

[English]

DR. DATTA SAMANT (Bombay South Central): In Kalahandi District in Orissa, 04 people died of starvation in the last 36 days. It is a serious problem.

[Translation]

MR. SPEAKER: A discussion on General Budget is going on. It may come under it.

[English]

General Budget debate is going on. You bring it in.

[Translation]

Nobody will stop you.

[English]

PAPERS LAID ON THE TABLE

Review on and Annual Report of Neyveli Lignite Corporation Ltd, Neyveli for 1985-86

THE MINISTER OF ENERGY (SHRI VASANT SATHE): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1985-86.

(ii) Annual Report of the Neyveli Lignite Corporation Limited Neyveli, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3894/87]

Notifications under Customs Act and Central Excise Rules

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

(1) A copy each of Notification Nos. G. S. R. 121(E) to 199(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1987 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Prime Minister in Lok Sabha on 28th February, 1987 under Section 159 of the Customs Act, 1952.

[Placed in Library. See No. LT-3895/87.]

- (2) A copy each of Notification Nos. G.S.R. 200 (E) to 269 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1987 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Prime Minister in Lok Sabha on 28th February, 1987 issued under the Central Excise Rules, 1944.

[Placed in Library. See No. LT-3896/87.]

Report of Comptroller and Auditor General for 1985 on Richards and Cruddas (1972) Limited

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985—Union Government (Commercial—Part IV—Richards on and Cruddas (1972) Limited under article 15(1) of the Constitution.

[Placed in Library. See No. LT-3897/87.]

Notifications under Industries (development and Regulations) Act and Annual Report on working and administration of Companies Act for period ending 31.3.1986

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18/18AA of the Industries (Development and Regulations) Act, 1951 :—

- (i) S. O. 853 (E) published in Gazette of India dated the 21st November, 1986 regard-

ing extension of period of take over of management of Messrs Mohini Mills Limited, Belgharia West Bengal beyond five years. [Placed in Library. See No. LT-3898/87.]

- (ii) S. O. 856 (E) published in Gazette of India dated the 24th November, 1986 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years. [Placed in Library. See No. LT-3899/87.]

- (iii) S. O. 860 (E) published in Gazette of India dated the 25th November, 1986 regarding extension of period of take over of management of Messrs Brentford Electric (India) Limited, Calcutta, beyond five years. [Placed in Library. See No. LT-3900/87.]

- (iv) S.O. 870 (E) published in Gazette of India dated the 28th November, 1986 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years. [Placed in Library. See No. LT-3901/87.]

- (2) A copy of Notification No. S. O. 78 (E) (Hindi and English versions) published in Gazette of India dated the 13th February, 1987 making certain amendments to Notification No. S. O. 98 (E) dated the 16th February, 1973 so as to delete 13 items and amend 4 items in the list of items reserved for small scale sector under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-3902/87.]

- (3) A copy of the Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1986 under section 638 of the said act.
[Placed in Library. See No. LT-3903/87.]

Notification under Indian Telegraph Act.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G. S. R. 314 in Gazette of India dated the 26th April, 1986 together with a Corrigendum thereto published in Notification No. G. S. R. 49 in Gazette of India dated the 17th January, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-3904/87.]

12.01 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Labour Welfare Fund Laws (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 9th March, 1987.”

LABOUR WELFARE FUND LAWS (AMENDMENT) BILL, 1987.

As passed by Rajya Sabha

SECRETARY-GENERAL : Sir, I lay on the Table the Labour Welfare Fund Laws (Amendment) Bill, 1987, as passed by Rajya Sabha.

12.02 hrs.

RAILWAY CONVENTION COMMITTEE

[English]

Statement showing action taken by Government on recommendations contained in the First Report etc.

SHRI SUBHASH YADAV (Khar-gone) : I beg to lay on the Table (English and Hindi versions) of the statement showing action taken by Government on the recommendations contained in the First Report of Railway Convention Committee (1985) on Action Taken by Government on the recommendations contained in the Ninth Report of the Railway Convention Committee (1980) on Cost of Operation of Railways (Staff and Fuel Cost).

12 02- 0 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

Fifteenth Report and Minutes

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to present the Fifteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Petrochemicals Corporation Limited-Project Implementation and Minutes of the sittings of the Committee relating thereto.